

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 611  
IB-835/ND/2020**

**IN THE MATTER OF:**

**Mr. Sanjeev Aggarwal and Ors.**

**...PETITIONER**

**Vs.**

**M/s. Supertech Township Project Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC Code, 2016**

**Order delivered on 21.07.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :Adv. Piyush Singh, Adv. Adtiti  
Sinha, Adv. Aditya Parolia.**

**For the Respondent/Corporate Debtor :**

**ORDER**

Heard the submissions made by the counsel for the Financial Creditor as well as counsel for the Corporate Debtor. Counsel for the Corporate Debtor has submitted that the main counsel/arguing counsel will not be able to attend the Tribunal today due to some family emergency and prayed for grant of time in the matter. At the request of counsel for the Corporate Debtor, the matter along with IA/5321/2020 is posted on **03.08.2022**.



**(Rahul Bhatnagar)  
Member (T)**



**(P.S.N Prasad)  
Member (J)**